

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 17/RP/2020
in Petition No. 368/TT/2018**

Coram:

**Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member**

Date of Order : 24.07.2020

In the matter of:

Review petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking review of order dated 22.1.2020 in Petition No. 368/TT/2018.

And in the matter of:

Teestavalley Power Transmission Ltd.
2nd Floor, Vijaya Building
17, Barakhamba Road,
New Delhi-110001

.... Review Petitioner

Vs

1. PTC India Ltd.
2nd Floor, NBCC Tower
15, Bhikaji Cama Place, New Delhi-110066
2. Energy and Power Department
Government of Sikkim
Kazi Road, Gangtok-737101, Sikkim
3. Teesta Urja Ltd.
2nd Floor, Vijaya Building
17, Barakhamba Road, New Delhi-110001
4. Sneha Kinetic Power Projects Pvt. Ltd.
Sonam Complex, Jeevan Theng Marg Development Area
Near Little Pixel International School,
Gangtok-737101, Sikkim
5. Powergrid Corporation of India Ltd.
Saudamini, Plot No.2, Sector 29,
Near IFFCO Chowk



Gurgaon-122001, Haryana

6. Punjab State Power Corporation Ltd.
The Mall, Patiala-147001, Punjab
7. Uttar Haryana Bijli Vitran Nigam Ltd.
Vidyut Sadan, Plot No. C16, Sector-6
Panchkula-134109, Haryana
8. Dakshin Haryana Bijli Vitran Nigam Ltd.
Vidyut Sadan, Vidyut Nagar,
Hisar-125005, Haryana
9. Haryana Power Purchase Centre
Shakti Bhawan, Sector-6
Panchkula-134109, Haryana
10. Ajmer Vidyut Vitran Nigam Ltd.
Vidyut Bhawan, Panchsheel Nagar,
Makarwali Road
Ajmer-305004, Rajasthan
11. Jaipur Vidyut Vitran Nigam Ltd.
Vidyut Bhawan, Janpath
Jaipur-302005, Rajasthan
12. Jodhpur Vidyut Vitran Nigam Ltd.
New Power House, Industrial Area
Jodhpur-342003, Rajasthan
13. Rajasthan Urja Vikas Nigam Ltd.
Vidyut Bhawan, Janpath
Jyoti Nagar Jaipur-302005, Rajasthan
14. Uttar Pradesh Power Corporation Ltd.
Shakti Bhawan, 14, Ashok Marg
Lucknow-226001, Uttar Pradesh

... Respondents

For Petitioner : Shri Tarun Johri, Advocate, TPTL
Ms. Nehanjali Mishra, TPTL

For Respondents : None

ORDER

The instant Review Petition is filed by Teestavalley Power Transmission Ltd. (TPTL) seeking review and modification of the order dated 22.1.2020 in Petition No.



368/TT/2018, wherein the transmission tariff was allowed for Circuit 1(b) of 400 kV D/C Teesta III-Rangpo Section with Quad Moose Conductor upto LILO Point at Rangpo (hereinafter referred to as the “transmission asset”) for the period from COD to 31.3.2019.

2. Learned counsel for the Review Petitioner contended that the Commission in its order dated 22.1.2020, while determining the capital cost of the transmission asset, has erroneously deducted the liability of ₹720.58 lakh from the expenditure on cash basis as on COD. He also contended that under table 32 of the said order, the Commission considered the expenditure upto COD as ₹1,08,06,09,172 and liabilities included upto COD as ₹7,20,58,340. However, while calculating the capital cost of the project in para 45 of the said order, the Commission has erred by deducting the liability of ₹720.58 lakh from the cash expenditure allowed earlier. He requested to allow the amount of ₹720.58 lakh deducted from the capital cost of the subject transmission asset and to revise the capital cost and consequential transmission charges of the transmission asset.

3. We have considered the submissions of the Review Petitioner and are of the view that the Review Petitioner has made out a prima facie case. We admit the Review Petition. Issue notice to the Respondents.

4. The Review Petitioner is directed to submit the statement of liability discharged year-wise on an affidavit by 7.8.2020 with an advance copy to the Respondents. The Review Petitioner is also directed to serve a copy of the Review Petition on the Respondents by 3.8.2020 and the Respondents are directed to file their reply by 21.8.2020 and the Review Petitioner to file rejoinder by 31.8.2020. The parties are



directed to comply with above directions within the specified timeline as no extension of time shall be granted.

5. The next date of hearing will be intimated to the parties in due course of time.

sd/-
(Arun Goyal)
Member

sd/-
(I. S. Jha)
Member

sd/-
(P.K. Pujari)
Chairperson

